

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE,
SHAHDARA DISTRICT, KARKARDOOMA COURTS, DELHI**

ORDER

Consequent upon the posting/transfers of the Officer of Delhi Judicial Service vide Order no. 71/DHC/Gaz/G-7/M.E2(a)/2020 dated 18.11.2020, the Quarantine Committee of Shahdara District is re-constituted as under with immediate effect :-

S.No.	Name of the Judicial Officers	Designation
1	Ms. Nivedita Anil Sharma, Ld Dj(Commercial Court-01)	Chairperson
2	Sh. Sanjeev Kumar Malhotra, Ld. ASJ-04	Member
3	Ms. Snigdha Sarvaria, Ld. ACJ-CCJ-ARC	Member

In case, any Officer/Official posted in Shahdara District or any family member of his/her immediate family tested and found positive for Covid 19, he/she shall immediately inform in writing alongwith supporting documents to **Sh. Ashok Chandra Dhyani, Nodal Officer at his Whatsapp no. 9560625132 and Ms. Nitu Verma, JA, at her Whatsapp no. 9911113066.**

Further, in case any Officer/Official is advised by the doctor, or he/she himself/herself considers it necessary to proceed on quarantine for the reason that he/she tested positive for Covid 19 or his/her family member found positive for Covid-19 or he/she came in direct contact with someone, who was found to be Covid 19 positive, it is mandatory for the Officers/Officials to obtain prior permission from the Quarantine Committee by submitting a written request along with soft copies of the necessary supporting documents through **Sh. Ashok Chandra Dhyani, Nodal Officer at his Whatsapp no 9560625132 and Ms. Nitu Verma, JA, at her Whats app no 9911113066.** Upon receiving the application/intimation/request for permission to proceed on quarantine, above mentioned officials are directed to place the said application/intimation/request before the Quarantine Committee through Whatsapp immediately. The Quarantine Committee shall meet through videoconferencing at the earliest, but positively within 12 hours of receiving the same, and shall after examining the material make appropriate recommendations to the undersigned, so that the request may be disposed of expeditiously. The Quarantine Committee, in its collective wisdom may also recommend, if the applicant deserves any official/protocol assistance for pathological investigations, medical examination and/or treatment.

Towards observance of this order in letter and spirit for welfare of Officers/Officials posted in Shahdara District, **Sh. Ashok Chandra Dhyani, Nodal Officer, Ms. Nitu Verma, JA and Sh. Shailendra Sharma, Care Taker, shall render full assistance to the Quarantine Committee.**

Violation of these directions shall entail serious consequences.

YASHWANT
KUMAR

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YASHWANT KUMAR
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(YASHWANT KUMAR)
Principal District & Sessions Judge
Shahdara District, KKD, Delhi.

Dated : 23.11.2020

No. 6485-6494/Judl./SHD/2020

Copy forwarded for information and necessary action to :-

1. The Registrar General, High Court of Delhi, New Delhi.
2. The Principal District & Session Judge (HQs), Tis Hazari Courts, Delhi.
3. The Principal District & Sessions Judges, all Court complexes, Delhi/New Delhi.
4. All the Judicial Officers of Shahdara District, KKD, Delhi, with the request to convey the same to all the officials under their kind control.
5. The Concerned Officers/Officials.
6. The A.O. (Judl./Incharge, all Branches Shahdara District, Karkardooma Courts, Delhi, with the request to convey the same to all the officials under their kind control.
7. The A.O. (Judl./Incharge, Care Taking Branch, Shahdara District, Karkardooma Courts, Delhi
8. The PRO/APRO, KKD/Tis Hazari Courts, Delhi.
9. The Website Committee, Karkardooma Courts, Tis Hazari Courts, Delhi.
10. R&I Branch to upload the same on LAYERS.

YASHWANT
KUMAR

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Principal District & Sessions Judge
Shahdara District, KKD, Delhi